



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

MONDAY, THE 17TH DAY OF AUGUST 2026 / 26TH SRAVANA, 1948

WP(C) NO. 15288 OF 2026

PETITIONER :

SIMMY ROSE BELL JOHN
AGED 59 YEARS
FORMER PSC MEMBER,
W/O. LATE SAJAN ABRAHAM,
CHAKKALAKKAL HOUSE,
NOBERT PAVANA ROAD,
PERUMANOOR.P.O, KOCHI,
PIN - 682015

BY ADV SRI.V.R.MANORANJAN (MUVATTUPUZHA)

RESPONDENTS :

- 1 STATE OF KERALA
REPRESENTED BY THE ADDITIONAL SECRETARY,
HOME DEPARTMENT, SECRETARIAT,
THIRUVANANTHAPURAM,
PIN - 695001
- 2 THE STATION HOUSE OFFICER
THEVARA POLICE STATION,
ERNAKULAM DISTRICT,
PIN - 682013
- 3 COMMISSIONER OF POLICE
COCHIN CITY REVENUE TOWER,
PARK VIEW, MARINE DRIVE,



2026:KER:64738

ERNAKULAM, KERALA,
PIN - 682011

4 V.D. AJAYAKUMAR
S/O. DAMODARAN,
VADASSERY HOUSE,
NETTUR P.O,
MARADU VILLAGE,
ERNAKULAM,
PIN - 682040

5 V.D. SATHEESAN
LEADER OF OPPOSITION,
S/O. DAMODARAN,
VADASSERY HOUSE (DEVARAGAM) ,
NORTH PARAVUR, ERNAKULAM,
PIN - 683513

BY SRI.SACHIN RAMESH, SPECIAL GOVERNMENT PLEADER

BY ADVS.
SHRI.ATHUL P.
SRI.R.SREEHARI
SMT.SHARANNYA P.
SMT.C.A.BEEMA BEEVI

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION
ON 17.08.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



2026:KER:64738

BECHU KURIAN THOMAS, J.

W.P.(C) No.15288 of 2026

Dated this the 17th day of August, 2026

JUDGMENT

This writ petition has been filed seeking police protection to the life and property of the petitioner from any threat of respondents 4 and 5 or anybody acting under him.

2. Petitioner alleges that the 5th respondent had expelled several veteran politicians from Ernakulam District including the petitioner, without any valid or justifiable reasons and that she apprehends threat to her life. Petitioner also narrates an instance of her son being attacked in Delhi, allegedly at the behest of the 5th respondent. On the above basis, petitioner seeks police protection.

3. A statement has been filed by the Inspector of Police, Ernakulam Town South Police Station pointing out that an enquiry conducted pursuant to the complaint of the petitioner did not reveal any serious instances of any existing threat. It is also stated that the assault on an associate of the petitioner was on account of a family dispute and further that from the details furnished, there were no verifiable records



regarding any alleged attack on petitioner's son at Delhi. Further, it is stated that during enquiry, petitioner had declined to disclose any specific details pertaining to the said incident and hence there is no necessity to provide special police protection to the petitioner in the absence of any material to show the occurrence of such an alleged incident.

4. I have heard Sri.Manoranjan V.R., the learned counsel for the petitioner as well as Sri.Sachin Ramesh, the learned Special Government Pleader.

5. Petitioner alleges that she is facing threats from respondents 4 and 5. However no materials have been produced or placed on record to indicate an instance of any such threats. One of the instances of threat alleged, is that of an attack made against her son. However, concededly, such an attack was at Delhi and neither has any crime been registered, nor is there any material to show that any complaint was filed at the instance of petitioner's son. Even otherwise merely because some attack was made against the petitioner's son at Delhi, in the absence of any material to connect the said attack to respondents 4 and 5, it is not proper for this Court to direct grant of police protection against any acts of respondents 4 and 5.

In this context, it needs to be mentioned that the 5th respondent



was, at the time of filing the writ petition, the Leader of Opposition in the State Assembly and is presently the Chief Minister of Kerala. The petitioner was a former All India Congress Committee Member and a former PSC Member and subsequently expelled, allegedly at the instance of the 5th respondent. It is an indication that there could be a personal grudge against the 5th respondent. In the absence of any material to indicate any threat from the part of respondents 4 and 5, and in the light of the enquiry conducted by the police, this Court is of the view that grant of police protection is not proper.

Accordingly, I find no merit in this writ petition and it is dismissed.

Sd/-

BECHU KURIAN THOMAS, JUDGE

RKM



APPENDIX OF WP(C) NO. 15288 OF 2026

PETITIONER'S EXHIBITS :

Exhibit-P1	A TRUE COPY OF THE FIR U/VIDE NO. 2579/2025 DATED 19/11/2025 OF ALUVA EAST POLICE STATION
Exhibit-P2	A TRUE COPY OF THE INJURED PHOTOGRAPHS
Exhibit-P3	A TRUE COPY OF THE PETITION SUBMITTED BY THE PETITIONER DATED 19/03/2026
Exhibit-P4	A TRUE COPY OF THE ORDER DATED 08.05.2026 PASSED BY HON'BLE SUPREME COURT OF INDIA IN SPECIAL LEAVE TO APPEAL (CRL.) NO. 3111/2026 (ATHUL THOMAS V. STATE OF KERALA AND ANOTHER)